

Listed on : . .2016
Court No. :
Item :

SECTION-II

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

CRIMINAL MISCELLANEOUS PETITION NO. 6055 OF 2016

(Application for withdrawal of Special Leave Petition qua Respondent No.2)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 4888 OF 2014

Shimla ... Petitioner(s)
VERSUS
Mangey Ram & Ors. ... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Court of Registrar on 4th August, 2015 when the following order was passed :

"The office report indicates that the Ld.counsel for the petitioner has on 28.07.2015 filed an application for securing the attendance and appearance of the respondent No.2 by a warrant of arrest. The said application shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter. "

It is submitted that pursuant to the order quoted above, application for issuance of warrant of arrest of Respondent No.2 (Crl.M.P. No. 12395 of 2015) was listed before the Hon'ble Judge in Chambers on 3rd November, 2015 and lastly on 4th March, 2016 when His Lordship was pleased to pass the following order :

"Learned counsel for the petitioner states that he wants to withdraw the application.
Permission is granted.
Crl.MP.No.12329 of 2015 is accordingly dismissed as withdrawn. "

Cont....2/-

It is further submitted that there are three Respondents in the instant matter. Respondent No.1 has been served through Trial Court but no one has entered appearance on his behalf, so far.

Unserved cover containing the notice has been received back in respect of Respondent No.2 with postal remarks "Addressee not found".

Mr. Ravi Prakash Mehrotra, Advocate has filed Vakalatnama/ Appearance and Counter Affidavit on behalf of Respondent No.3/State.

Service of Show Cause Notice on Respondent No.2 is incomplete.

It is lastly submitted that Counsel for the Petitioner has on 10th March, 2016 filed an application for withdrawal of Special Leave Petition qua Respondent No.2 which has been registered as Criminal Misc. Petition No. 6055 of 2016.

The application above-mentioned is listed before the Hon'ble Judge in Chambers with this office report.

DATED this the 5th day of April, 2016.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

1. Mr. Deeptakirti Verma, Advocate
112, Lawyer's Chambers, S.C.I., N.D.
2. Mr. Ravi Prakash Mehrotra, Advocate
100, Lawyer's Chambers, S.C.I., N.D.